

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,

CHENNAI Original Application No.41 of 2023 (SZ)

I.A. No.125 OF 2023

IN THE MATTER OF:

Paramesh Baligolla

... Applicant(s)

Versus

The Chief Secretary,
Vovernment of Andhra Pradesh
And others

...Respondents

**COUNTER AFFIDAVIT FILED BY
RESPONDENT NO.5**

Date: 01.07.2026



K. RAVINDRANATH,
ADVOCATE

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,

Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A. NO. 41 of 2023

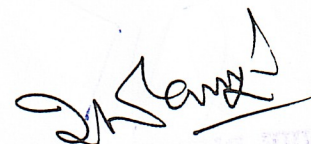
Between:

Sri Paramesh Baligolla,
3/104/2, Thum Parthi,
SC Colony, Dharmavaram,
Anantapur, A.P. – 515672.

... Applicant

And

1. The Chief Secretary, Govt. of Andhra Pradesh,
1st Block, 1st Floor, Interim Govt. Complex,
A.P. Secretariat, Velagapudi, Guntur District, A.P.
2. Department of Water Resources,
Through Principal Secretary to Government,
4th Block, 1st Floor, Room No. 216,
A.P. Secretariat Office, Velagapudi, A.P.
3. Revenue Department,
Through Principal Secretary to Government,
4th Block, Ground Floor, Room No. 135,
A.P. Secretariat Office, Velagapudi, A.P.
4. The Collector and District Magistrate,
Sri Sathya Sai District,
Sathya Sai Mirpuri College of Music,
Gokulam, Main Road, Puttaparthi, A.P.
5. The Revenue Divisional Officer,
Geetha Bhavan Road, PRT Street,
Dharmavaram, Sri Sathya Sai District, A.P.
6. The Municipal Commissioner, Kadiri Gate Road,
Kesava Nagar, Dharmavaram, A.P.
7. Directorate of Town and Country Planning,
Government of Andhra Pradesh,
MGM Capital Building, Ground Floor,
Backside of Dr. Y.S.R. Arogyasri Health Care Trust,
Chinna Kakani, Mangalagiri, Guntur, A.P.



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8. Department of Agriculture,
Government of Andhra Pradesh,
Represented by Commissioner of Agriculture,
Old Mirchi Yard, Nallapadu Road, Chuttagunta,
Guntur, A.P.
9. The Mandal Revenue Officer,
Geetha Bhavan Road, PRT Street, Dharmavaram
Sri Sathya Sai District, A.P.
10. Kethireddy Venkatarami Reddy,
Member of Legislative Assembly.
D.No.15/84, SBI Colony, Dharmavaram,
Sri Sathya Sai District, A..P.

... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO.5

I, Mahesh Alakatoor, s/o A.Gopal Reddy, aged about 36 years, presently working as Revenue Divisional Officer, Dharmavaram, Sri Sathya Sai District, AP, do hereby solemnly affirm and sincerely state on oath as follows:

1. I respectfully submit that I am Respondent No.5 in the present O.A. and as such I am well acquainted with the facts of the case. It is submitted that I have read and understood the affidavit filed in support of the present O.A. and I deny all the averments and allegations made therein except those that are specifically admitted herein.
2. It is submitted that the present OA is filed seeking directions to respondents 6 & 7 for removal of all illegal constructions on the disputed land in Yerraguddam Hill and Dharmavaram Lake Area and further directions to 5th respondent to identify and earmark the contours of the Dharmavaram Lake bearing S.No.661 and update the revenue records pertaining to the disputed land bearing S.Nos.904 to 909-2 of Dharmavaram.

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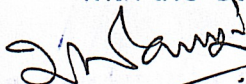
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3. It is submitted that as per Irrigation Department records, the Dharmavaram M.I. Tank was originally constructed across the River Chitravathi many years ago, named Sri Kriyasakthi Vadayar of Mysore Samsthanam, located on the southeast side of Dharmavaram Town in Sri Sathya Sai District. This tank was developed to store 10.57 M.Cum (373.30 M.Cft.) of water. The total length of the tank bund is 5475 meters, with 8 surplus weirs having a total length of 836.80 meters, designed to manage a maximum flood discharge of 855 Cumecs (30,207 Cusecs). There are 4 sluices located in the earthen bund, serving an ayacut of 1922 acres. The total extent of the Dharmavaram M.I. Tank is situated in S.No. 661, covering an area of 1741.66 acres in Dharmavaram village, as follows:

S.No.	Name of Revenue Village	Survey No.	Extent (in Acs.)	Classification	Remarks
1.	Dharmavaram	661-1	1732.54	Government Poramboke	Kriyasakthi Vadayar Cheruvu (Dharmavaram M.I. Tank)
2.	Dharmavaram	661-6	4.52	Government Poramboke	Cheruvu Thottu
3.	Dharmavaram	661-7	4.60	Government Poramboke	Cheruvu Thottu
TOTAL			1741.66		

4. It is submitted that, the land in Sy.No.661-1 admeasuring an extent of 1732.54 is classified as "Kriyasakthi Vadayar Cheruvu (Tank)" of Dharmavaram village as per RSR of the village and it is purely a government land and related Water Resources Department and vested with the State Government.

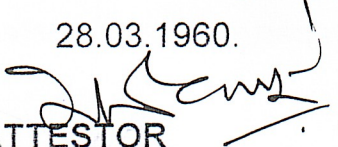

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5. It is submitted that as per the Re-settlement Survey Records, there appears to be block-split/sub-division of S.No.661-1 into S.Nos.904 to 907 vide Proceedings bearing 8A/106/39 dated 31.12.1933. The said sub-division was manually entered with hand writing along with the date and proceedings in the RSR records. After the said block-split, S.No.661-1 was sub-divided in the following manner:

Sl.No	Sy.No	Extent (Ac.cts)
1.	661-1	1712.08
2.	904	10.06
3.	905	3.28
4.	906	5.32
5.	907	1.80
Total		1732.54

6. It is submitted that the said Ac.1712.08 cents was treated as Kriyasakthi Vadayar Cheruvu (Tank). The balance Ac.20.46 cents continued to be reflected as the "Government Poramboke" in the revenue records.
7. It is submitted that the S.No.905 appears to have been further sub-divided during the years into S.No.905-1 admeasuring Ac.0-86 cents and S.No.905-2 admeasuring Ac.2.42 cents. However, there are no sub-divisions in any of the other survey numbers. The Field Measurement Book (FMB) also clearly demarcates the aforesaid survey numbers along with sub-divisions.
8. It is submitted that there are no records available evidencing any assignment of lands situated in S.Nos.904 to 907 in favour of any persons except for an extent of Ac.2-42 cents in S.No.905-2 in favour of Talari Narayanappa, son of Pothappa vide D.A.Dis.No.548/64 dated 28.03.1960.


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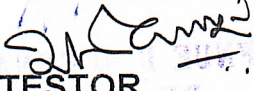
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Despite there being no records of Ayan Conversion available, the lands forming part of S.Nos.904 to 907 were shown in the Adangals pertaining to years 1988 & 1991 in the following manner:

Sl.No	Sy.No	Extent (Ac.cts)	Name
1.	904	10.06	G.Nallappa
2.	905-1	0.86	Assessed Waste
3.	905-2	2.42	T.Narayanappa
4.	906	5.32	Ma..Thum.. Nagappa
5.	907	1.80	Assessed Waste

As far as the names of the persons reflected in the Adangals are concerned, there are no other proceedings or records corroborating that the said lands were assigned to the said individuals.

9. It is submitted that, upon verification of the Prohibited Properties list communicated to the District Registrar under Section 22A(1)(b) by the Tahsildar, Dharmavaram, it is found that land to the extent of Ac.1732.54 cts in Sy.No.661-1 of Dharmavaram Village was included in the Prohibited Properties list under Section 22A(1)(b) of the A.P. Registration Act, 1908. However, Sy.Nos. 904, 905, 906, 907 and their respective subdivisions, as mentioned above, were not included in the Prohibited Properties list communicated to the District Registrar under Section 22A(1)(b) of the A.P. Registration Act, 1908.
10. It is submitted that there were further sub-divisions noticed in the RSR records with respect to S.Nos.908 to 910. However, the said sub-divisions are without any attestation and required supporting documents such as Taluk Account 8A(related to Sub-dividing a land). Moreover, there is no Field Measurement Book (FMB) available in respect of S.Nos.908 & 909 of Dharmavaram.


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11. It is submitted that the aforesaid lands in S.Nos.904 to 910 were previously part of KriyasakthiVadayar Cheruvu(Tank), which belong to the Water Sources/Irrigation Department. As stated above, the said lands were not assigned to anyone except for an extent of Ac.2-42 cents in S.No.905-2 in favour of Talari Narayanappa, son of Pothappa vide D.A.Dis.No.548/64 dated 28.03.1960.

12. It is submitted that while things stood thus, there were several entries made in the webland records. On verification of tenure details of officers worked as Tahsildars, Dharmavaram, it is observed that the following entries in webland were attested by the then Tahsildar, Dharmavaram.

Sl. No	Sy. No	Extent	Date	Entry made in the name of	1B.No	Time
1	904	5.03	10.09.2020	GasthePeddakka w/o Anjaneyulu	848	14.41
			31.03.2021	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	20.27
2	905-2	2.42	04.01.2012	TalariSraswathamma	855	00.00
			14.09.2020	Anke Narayana s/o AnkePeddanna	3165	5.31
			27.10.2020	J.Obulamma w/o J.Narayana	3214	13.37
			30.01.2021	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	19.10
3	908-1	5.00	13.05.2015	Sake Govindu s/o Narayanappa	1504	16.52
			12.09.2017	Sake Govindu s/o Narayanappa	1504	05.31
			12.09.2017	S.Ramulamma w/o late S.Govindu	2773	05.31
			15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.44
4	909-1	4.90	19.05.2015	BoginaVenkataramudu s/o BoginaRamanna	1322	23.07
			15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.50
5	909-2	1.00	26.06.2015	K.Seshu s/o Hanumanna	2576	17.31
		1.00	26.06.2015	K.Venkatanarayana s/o Hanumanna	2577	17.31
		1.00	26.06.2015	K.Thimmanna s/o Hanumanna	2578	17.31
		3.00	15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.53

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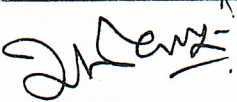
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13. It is further submitted that an extent of Ac.2-42 cents in S.No.905-2, which was assigned land, was incorrectly entered in the name of Smt. Gali Vasumathi, W/o Kethireddy Venkata Krishna Reddy, instead of being resumed in accordance with the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (AP POT Act). In this regard, a Show-Cause Notice bearing Rc.No.Ser-II/113/2025, dated 11.02.2025, was issued to the then Tahsildar, Mr. Neelakanta Reddy, directing him to provide an explanation within 10 days from the date of the notice as to why necessary disciplinary action should not be initiated against him under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991. Mr. Neelakanta Reddy, former Tahsildar, Dharmavaram, has submitted his explanation on 20.02.2025 and the matter is under consideration for passing final orders.

14. It is submitted that solely due to the aforesaid acts, it facilitated the registration authorities to accept the following sale transactions –

Sl. No	Sy. No.	Full Extent	Purchased Extent	Sold by	Purchased by	Document No. and Date
1	905-2	2.42	2.42	1. Anke Narayana s/o Anke Peddanna 2. Talari Anjinamma w/o Talari Rangappa	Gali Vasumathi w/o Kethireddy Venkata Krishna Reddy	4199/ 28.9.2020
2	908-1	5.00	5.00	1. Sake Ramulamma w/o Sake Govindu 2. Sake Kadiresa s/o Sake Govindu 3. Sake Nagendra s/o Sake Govindu 4. S. Lakshmi Narayana s/o Sake Govindu 5. Sake Lakshmi Devi s/o Nalleni Sreeramulu	Gali Vasumathi w/o Kethireddy Venkata Krishna Reddy	3413/14.8.2 020


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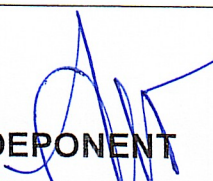

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3	904-C	3.00	3.00	1.Sake Akkamma w/o Sake Nagaraju 2. Sake Raju s/o Sake Nagaraju 3. Sake Jyothi w/o Sake Nagaraju 4. Sake Harini D/o Sake Nagaraju	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3415/ 14.8.2020
4	909-1	4.90	4.90	1.BhogimaVenkaaramudu s/o B.Ramudu 2. B.Ramakrishna s/o B.Venkataramudu 3.Bhogima Narayana Swamy s/o B.Venkatarmudu 4.Bhogima Lakshmi Narayana s/o B.Venkataramudu	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3417/ 14.8.2020
5	904	10.06	5.03	1.G.Peddakka w/o late Anjaneyulu 2. G.Ramyasree w/o late Anjaneyulu 3. G.NaveenSarma w/o late Anjaneyulu	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3937/ 11.9.2020
6	904-B	2.03	2.03	1.Bhogam w/o Krishnamma w/o BhogamSivaiah 2. AnkeNagendramma w/o Kullayappa	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3414/ 14.8.2020
		Total	22.38			

15. It is submitted that by virtue of aforesaid sale deeds and irregular entries, the aforesaid Gali Vasumathi, W/o.Kethireddy Venkata Krishna Reddy had encroached upon the following extent of land by fencing the land boundary with barbed wire—

Sl.No	Sy.No.	Extent	Extent under encroachment	Mode of encroachment
1.	904	10.06	10.06	Sandal Wood and Sweet Orange tree, Mahagani trees, Dragon Fruit trees By way of Sweet Orange trees, Mahagani trees, Dragon Fruit trees.
2.	905-2	2.42	2.42 (Assignment Conditions Violated POT Case)	
3.	908	9.30	9.30	
4.	909	7.90	7.90	
5.	910	14.35	2.50	
	Total	44.03	32.18	


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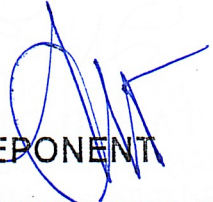
16. It is submitted that at the cost of repetition that the land in Sy.No.661-1 admeasuring an extent of 1732.54 is classified as "KriyasakthiVadayar Tank" of Dharmavaram village as per RSR of the village and it is purely a government land and related to Water Resources Department (previously Irrigation Department) and vested with the State Government. It is also submitted that S.Nos.904 to 907 were classified as 'Government Dry' lands in the revenue records. Moreover, the S.Nos.908 to 910 do not have any records to support their sub-division and therefore, the said lands vest with the Water Resources Department, which is also a State Department. There are no assignments in any of the lands except for an extent of Ac.2-42 cents in S.No.905-2. Therefore, purchase of said land by Gali Vasumathi is violative of provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977.

17. It is submitted that when notices were issued for eviction over the aforesaid properties, Smt. Gali Vasumathi, W/o.Kethireddy Venkata Krishna Reddy filed W.P. No.24925/2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati. The said petition was disposed off vide Order dated 29.10.2024 directing the respondents not to interfere with the peaceful possession and enjoyment of the petitioners property without following the due procedure as contemplated under law. Similarly, the said Gali Vasumathi filed another W.P. No.25467/2024 challenging the Notice of eviction vide Notice File No.2LI(E)/No.438 dated 05-11-2024 without giving an opportunity of being heard and without following the due procedure as contemplated under Section 6 and 7 of the A.P.Land Encroachment Act, 1905. The said writ was allowed by setting aside the impugned notice vide


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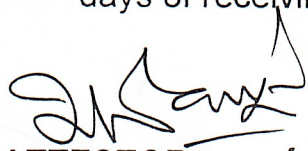
Order dated 07.11.2024. However, the Hon'ble Court observed that the proper authority is at liberty to proceed as per law on the action already initiated.

18. It is further submitted that the said Gali Vasumathi had also filed O.S. No.103/2024 before the Hon'ble Prl. District Judge, Ananthapuram against the Tahsildar, Dharmavaram, the Revenue Divisional Officer and the District Collector for declaring the title and to grant permanent injunction restraining the defendants etc., from interfering with the peaceful possession and enjoyment of Sy.No.908-1 Ac.5.00cts, Sy.No.909-1 Ac.4.90cts, Sy.No.909-2 Ac.3.00cts totaling to an extent of Ac.12.90cts. The said suit is pending adjudication.

19. It is submitted that after the filing of the present OA before this Hon'ble Tribunal, the 9th respondent Tahsildar(FAC) Smt. Yugeswari Devi had issued parawise remarks to the 4th respondent vide Rc.No.B/405/2023, dated 07.12.2023, whereunder it was categorically stated at para no. 5 -

"the said Farm House which applicant is complaining to be illegally constructed by encroaching the 20 acres of land forming part of the Dharmavaram lake are in fact it is situated in Survey Number 904, which does not form, part of the Dharmavaram Lake area with Survey Number 661-1. Hence there is no encroachment of 20 acres of land in Dharmavaram Lake near the Yerraguddam hill".

From the bare reading of Para 5, along with the facts presented in the preceding paragraphs, it is apparent that the report submitted by Smt. Yugeswari Devi, the then Tahsildar, was concocted and misrepresented. Consequently, Smt. S. Yugeswari Devi, former Tahsildar, Dharmavaram, has been directed to provide a written explanation for this lapse within 10 days of receiving the notice, explaining why disciplinary action should not



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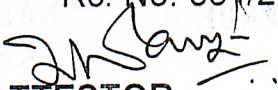


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be initiated against her under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991, vide Show-Cause Notice bearing Rc.No.Ser-II/113/2025, dated 11.02.2025. Smt S. Yugeswari Devi, former Tahsildar, Dharmavaram, has submitted her explanation on 24.02.2025 and the matter is under consideration for passing final orders.

20. It is further submitted that one Sri Kotla Ajash Babu, S/o Kotla Pothalaih of Anantapur, has filed a Public Interest Litigation (PIL) bearing No. 195 of 2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati, seeking directions against the official respondents for their alleged inaction in removing encroachments in Dharmavaram Lake, situated in Survey Nos. 661, 904, 905, 906, 907, 908, and 909 of Dharmavaram Village. In this regard, a counter affidavit has also been filed by the official respondents and the matter is pending adjudication.

21. It is further submitted that the land in Sy. No. 905-2, admeasuring 2.42 acres, was originally assigned in the year 1960 vide DAR Dis. No. 548/64 dated 28.03.1960 in favour of Sri Talari Narayanappa, S/o Pothappa. Subsequently, the said land was purchased by Smt. Gali Vasumathi, W/o Kethireddy Venkatakrishna Reddy, under Document No. 4199/2020 dated 18.09.2020, and pattadar passbooks were issued in her favour vide IB No. 3164. However, in view of the contravention of the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (Act 9 of 1977), notices in Form I and Form II were issued to both the transferor and the transferee by the Tahsildar, Dharmavaram, vide Rc. No. 334/2024/A dated 05.03.2025. No explanation was received from


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either party. Accordingly, the land was resumed to the Government under Section 4(1)(a) of the said Act, pursuant to the proceedings of the Tahsildar vide D.Dis. No. 334/2024/A dated 24.03.2025. The said orders were also served to all concerned by way of Registered Post. Aggrieved by the said orders passed by the Tahsildar, Dharmavaram, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy filed a writ in W.P 8919/2025 on the file of Honourable High Court of A.P. The Honourable High Court vide Order dated 04.04.2025 was pleased to dispose the case on 4.4.2025. The orders are awaited.

22. It is also submitted that the Joint Collector, Sri Sathya Sai District, has initiated suo motu action under Section 9 of the Andhra Pradesh Rights in Land and Pattadar Passbooks Act, 1971, by issuing notices vide Rc. No. 27817/2025/Cord2 dated 19.03.2025 for cancellation of the Webland entries. The matter is currently under process.

PARAWISE REMARKS

23. Adverting to the averments in paragraphs 3 and 4 of the subject OA, it is submitted that the background of Dharmavaram Lake and Yerragudem Hill has been comprehensively addressed in the preceding paragraphs and, as such, does not require any specific traverse.
24. Adverting to the averments in para 5 to 7, it is submitted that the said Smt. Gali Vasumathi is encroaching a total extent of Ac.32-18 cents of land in S.Nos.904, 905-2, 908, 909 & 910 of Dharmavaram Village, which form part of S.No.661-1 of Dharmavaram Lake and belong to the Water Resources Department, Govt. of AP.



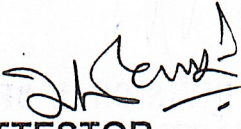
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25. In reply to the averments in para 8, which allege that the authorities are not taking action to prevent the 10th respondent from committing illegal activities, it is respectfully submitted that the authorities taken action already against the illegal encroachments but have also commenced disciplinary proceedings as below:

- When notices were issued under Encroachment Act, 1905 for eviction over the aforesaid properties, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy the sister-in-law of the 10th respondent filed W.P. No.24925/2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati. The said petition was disposed off vide Order dated 29.10.2024 directing the respondents not to interfere with the peaceful possession and enjoyment of the petitioner's property without following the due procedure as contemplated under law.
- Similarly, the said Smt.Gali Vasumathi the sister-in-law of the 10th respondent filed another W.P. No.25467/2024 challenging the Notice of eviction vide Notice File No.2LI(E)/No.438 dated 05-11-2024 without giving an opportunity of being heard and without following the due procedure as contemplated under Section 6 and 7 of the A.P.Land Encroachment Act, 1905.
- Smt.Gali Vasumathi the sister-in-law of the 10th respondent had also filed O.S. No.103/2024 before the Hon'ble Prl. District Judge, Ananthapuram against the Tahsildar, Dharmavaram, the Revenue Divisional Officer and the District Collector for declaring the title and to grant permanent injunction restraining the defendants etc., from interfering with the peaceful possession and enjoyment of


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Sy.No.908-1 Ac.5.00cts, Sy.No.909-1 Ac.4.90cts, Sy.No.909-2 Ac.3.00cts totaling to an extent of Ac.12.90cts. The said suit is pending adjudication.

- In respect of Sy.No.905-2 ext.2.42acres the Tahsildar, Dharmavaram vide his proceedings in D.Dis. No. 334/2024/A, Dated 24.03.2025 passed against the contravention of D.Form Patta as was purchased by her. The land was resumed to the Government under Section 4(1)(a) of the said Act, pursuant to the proceedings of the Tahsildar, Dharmavaram vide D.Dis. No. 334/2024/A dated 24.03.2025. Aggrieved by the said orders passed by the Tahsildar, Dharmavaram, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy again filed a writ in W.P. 8919/2025 on the file of Honourable High Court of A.P. The Honourable High Court vide Order dated. 04.04.2025 was pleased to dispose the case on 4.4.2025. The orders are awaited.
- The Joint Collector, Sri Sathya Sai District, has initiated suo motu action under Section 9 of the Andhra Pradesh Rights in Land and Pattadar Passbooks Act, 1971, by issuing notices vide Rc.No. 27817/2025/Cord2 dated 19.03.2025 for cancellation of the Webland entries. The matter is currently under process.

So, in every aspect at every stage efforts have been taken for removal of encroachments. It is far away from truth as contented by the Petitioner, that the respondent authorities are not taken any steps in removal of encroachments.


ATTESTOR
TAHSILDAR

DHARMAVARAM Mandal
 Sri Sathya Sai (Dist)


DEPONENT

REVENUE DIVISIONAL OFFICER
DHARMAVARAM

26. In reply to the averments in para 14 & 15 that the flow of water had been withheld to the nearby agricultural lands; that the lake was converted into private water body in order to operate boats to reach his guest house; and further that illegal withholding of water is causing severe hardship to the local farmers are all incorrect and hereby denied. Except for the encroachment as mentioned above, no other activities over Dharmavaram Lake, as alleged, are taking place. The Lake is fully under the control of the Water Resources Department.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders as deemed fit in the above O.A. No.41 of 2023.

Solemnly affirmed this the 16th day of April, 2025 at Dharmavaram.


ATTESTOR
TAHSILDAR
 DHARMAVARAM Mandal
 Sri Sathya Sai (Dist)


DEPONENT
REVENUE DIVISIONAL OFFICER
DHARMAVARAM

VERIFICATION

I, Mahesh Alakatoor, s/o A.Gopal Reddy, aged about 36 years years, presently working as Revenue Divisional Officer, Dharmavaram, Sri Sathya Sai District, A.P, do hereby verify and state that the contents stated in the above paras are true and correct to the best of my knowledge, belief and information.

Verified on this the 16th day of April 2025 at Dharmavaram.


COUNSEL FOR RESPONDENTS


DEPONENT
REVENUE DIVISIONAL OFFICER
DHARMAVARAM